

IN THE NATIONAL COMPANY LAW TRIBUNAL : NEW DELHI

COURT-III

Appeal No.130/2017

In the matter of :

Salieri India (P) Limited

....PETITIONER

**SECTION :**

**Under Section 252**

**Order delivered on 18.1.2018**

**Coram :**

**R. VARADHARAJAN,  
Hon'ble Member (Judicial)**

**For the Petitioner** : -

For the Respondent/Cor. Debtor :

For the Intervener : Ms. Lakshmi Gurung, Standing Counsel,  
Income tax Deptt.

**ORDER**

Learned Counsel for the petitioner is present. It is represented by the Ld. authorized representative that in compliance with the directions dated 18.12.2017, a copy of the appeal has been duly filed along with annexure and a copy of the same has been made available to the Ld. Standing Counsel appearing for the Income tax Department as well as Ld. representative for the ROC. However, it is represented by the Ld. Standing Counsel for Income tax Department that the Appeal along with annexure were received only Yesterday (17.1.2018), and hence seeks some time to coordinate with the Income tax Department and revert back with observations/objections, if any, before this Tribunal. However, none appears for the ROC. It is brought to the notice of this Tribunal by the Ld. authorized representative for the petitioner that report of the ROC has not been furnished neither the same is available on record of this Tribunal.

*Contd.*

*Q*

Since this matter is pending for long, the Respondent ROC is granted one final opportunity by giving a period of one week to file its report. Income tax Department also to respond with their observations, if any, within the said period of one week, failing which, this Tribunal will be constrained to proceed with the matter in the absence of the reply/observations.

Post the matter on 06.2.2018.

- Sd/-

(R. VARADHARAJAN)  
MEMBER (JUDICIAL)

Surjit  
18.1.2018